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SLP(C)No. 7218-7219 OF 2003  
ITEM No.34 & 37

Court No. 7

SECTION IX  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.7218-7219/2003

(From the judgement and order dated 19/03/2003 & 4.4.03 in WP 3000/02  
and RP 24/03 of The HIGH COURT OF BOMBAY)

JUHU BEACH KHADYA P.V. COOP.SOCIETY LTD.

Petitioner (s)

VERSUS

VISHWANATH U. MADA & ORS.

Respondent (s)

(With prayer for interim relief)

( With Appln(s). for exemption from filing c/c of the impugned Judgment )

with SLP(C)No.17925/02

Date : 19/09/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr.Harish N.Salve,Sr.Adv.  
Mr.Sushil Kumar Jain,Adv.  
Mr.A.Mishra,Adv.

For Respondent (s) Ms. Indu Malhotra,Adv.

Mr.Pallav Shishodia,Adv.  
Mr.Hemant Sharma,Adv.  
Mr. D.N. Mishra,Adv.

Mr. V.B. Joshi,Adv.

UPON hearing counsel the Court made the following

O R D E R

All the respondents are represented through counsel and are accepting notice.

Counter affidavits be filed within three weeks. Rejoinder, if any, within two weeks thereafter.

No interim relief at the stage.

List both the matters together thereafter.

(USHA BHARDWAJ)  
P.S. TO REGISTRAR

(MADHU SAXENA)  
COURT MASTER